

on account of mechanized unloading of the imported wheat at Madras port;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) No, Sir. Only one vessel of imported wheat was mechanically unloaded at Madras port during October-November, 1981. Not only its unloading was completed in time but the Food Corporation of India also earned a despatch money of about Rs. 90,000 on that vessel.

(b) and (c). Do not arise.

Loans to Individuals through Hudco for Building Separate Houses

7549. **SHRIMATI VIDYA CHENNUPATI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is any proposal to give loans to individuals through HUDCO for the construction of separate residential houses; and

(b) if not, whether any other financial corporations or nationalised banks have schemes to provide such assistance to individuals for building separate houses?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Madam.

(b) Life Insurance Corporation, scheduled commercial banks and Housing Development Finance Corporation, a private sector enterprise are the main institutions which provide direct loan assistance to individuals for building houses.

Allotment of House Sites without Caste considerations

7550. **SHRIMATI VIDYA CHENNUPATI:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there are proposal to abolish the system of allotting house sites to certain individuals on the basis of their caste, such as Scheduled Castes etc.; and

allot house sites to persons without caste consideration so as to develop mixed colonies and promote the concept of a caste-less society; and

(b) if not, whether such proposals will be formulated to develop mixed colonies with people of all castes and religions living together?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The programme for provision of House Sites-cum-Construction assistance to rural landless workers is not on caste basis. The State Governments had, at the time of introduction of the scheme, been advised that "there should be no segregation of families belonging to Scheduled Castes and Scheduled Tribes. Such families should be suitably interspersed alongwith the other families being allotted house-sites in or adjoining village", so that they can have a sense of belonging to the larger village community. These instructions have been reiterated subsequently. As a specific measure of avoiding segregation, the State Government were also requested to adopt the system of drawal of lots in all areas where fresh allotment of house-sites was to be made.

These instructions were repeated for housing activity in urban areas as well.

Panchayats in the villages with Judicial Powers

7551. **SHRI G. Y. KRISHNAN:** Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government realises the need to vest the Panchayats in the villages with judicial powers;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) to (c): Panchayati Raj being a State subject, different State Governments make laws on the